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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BANCH
AT HYDERABAD.

O.A.No. 753 /97.

Date: 16---6---1997.

Between:

1. B.V.Prasad Murthy. Applicants.
2. M.Aauradha.

And

1. The Director, Defence Research and
Development Laboratories (DRDL),
Kanchanbagh, Hyderabad 500 058 (A.P.)
2. The Employment Officer, Hyderabad District
Employment Exchange (Clerical) Chikadpally,
Hyderabad. Respondents.

Counsel for the applicant: Sri Nageswara Reddy.

Counsel for the respondents: Sri Rajeswara Rao for R-1
Sri Phaniraju for Naveena Rao for
the 2nd respondent.

CORAM:

HON'BLE SHRI R.RANGARAJAN, Member (A)

HON'BLE SHRI B.S.JAI PARAMESHWAR, Member (J).

--
Interim JUDGMENT ORDER

(by Hon'ble Sri R. Ranga Rajan, Member (A)).

...

Heard Sri Nageswara Reddy for the applicant.

Sri Rajeswara Rao for the 1st respondent and Sri Phaniraj for
Naveen Rao for the 2nd respondent.

There are two applicants in this O.A.. Their
applications for the post of L.D.C., under the 1st respondent
were not considered as their names have not been sponsored
by the Employment Exchange.

Relying on the judgment in EXCISE SUPERINTENDENT,

MALKAPATNAM, KRISHNA DISTRICT vs., K.B.N. VISWESHWARA RAO & OTHERS reported in 1996 (6) Scale 676, the applicants submit that their cases should be considered even though their names have not been sponsored by the Employment Exchange.

We have disposed of similar cases earlier. In view of the above, the following direction is given:

- i) Respondent No.1 should consider the case of the applicants for the post of L.D.C., without insisting them to be sponsored by the Employment Exchange provided they submit their applications seven clear days for before the stipulated date of selection by either written/interview.
- ii) If the applicants do not come up in the selection, the application stands dismissed. The respondents should inform the ~~the~~ ~~exact~~ result of the selection through their standing counsel so as to confirm the dismissal order
- iii) If the applicants succeed in the selection and are within the number of vacancies to be filled up, their results should not be announced until further orders in this O.A.

costs

B.S.JAI PARAMESHWAR
Member (J)

(b.6A)

R.RANGARAJAN,
Member (A).

Date: 16-6-1997.

Dictated in open Court.

Amriti
Dr. Ranganath (S)

Copy to:-

1. The Director, Defence Research and Development Laboratories (DRDL), Kanchanbagh, Hyd.
2. The Employment Officer, Hyderabad District Employment Exchange (Clerical) Chikkadpally, Hyd.
3. One copy to Sri. K.Nageswara Reddy, advocate, CAT, Hyd.
4. One copy to Sri. V.Rajeswar Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Sri. P.Naveen Rao, SC for A.P. CAT, Hyd.
6. One spare copy.

Rsm/-

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19/6/97. a/6/97.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED:

16/6/97

✓
ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

O.A. NO.

753/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

